

NGT/PB/16/Circular/Admin/2016/55

20th January, 2020

It is proposed to fill up a post in respect of Deputy Registrar in the NGT, Principal Bench, New Delhi, on deputation basis. Applications from willing and eligible candidates are invited as per the following details:

Sl. No	Name of the Post	Place of Posting	Level in pay Matrix
1.	Deputy Registrar – 01(one)	New Delhi	Level- 12 (Rs. 78800-209200/-) as per 7 th CPC

Educational qualification & Criteria for Deputy Registrar : In case of Deputation: Officers possessing a Bachelor's Degree in law from Recognized University and holding:

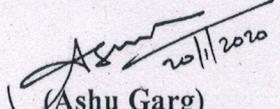
- Analogues post on regular basis in the central Government or State Government or courts or Tribunals; or
- Post in Central Government or State Government or courts or Tribunals, with five year regular service in pay band – 3, Rs. 15600-39100/- with Grade Pay of Rs. 6600/-i.e. level -11 in the pay Matrix.

Note 1: The Departmental officers in the feeder category who are in the direct line of promotion shall not be eligible for consideration for appointment on deputation. Similarly, deputationists shall not be eligible for consideration for appointment by promotion.

Note 2: Period of deputation including the period of deputation in another ex-cadre post held immediately preceding this appointment in the same or some other organisation or department of the Central Government shall ordinarily be three years. The maximum age limit for appointment by deputation shall not be exceeding 56 years as on the closing date of receipt of application.

(Please refer GSR 1362(E) dt. 2.11.2017. of MoEF & CC, Govt. of India, notification which is available on the NGT's website www.greentribunal.gov.in)

- The competent authority reserves the right either to fill up the post or may not proceed for appointment without assigning any reason thereof.
- The general terms and conditions of deputation in terms of OM dated 17.06.2010 as amended thereof from time to time shall be followed as notified by DoPT, Government of India.
- Interested persons may submit their applications in the prescribed proforma (enclosed) along with relevant documents towards educational qualifications, experience along with copies of ACR's of the last 5 years; vigilance clearance, integrity certificate etc. addressed to the "Registrar General, National Green Tribunal, Principal Bench, Faridkot House, Copernicus Marg, New Delhi-110001 through proper channel on or before 31/01/2020.


(Ashu Garg)
Registrar General

Copy to:

1. PPS to Hon'ble Chairperson
2. PA to Hon'ble Judicial & Expert Members
3. Registrars of Hon'ble Supreme Court and All the High Courts.
4. All the District Courts in the NCR
5. Registrars of all the Tribunals.
6. Ministry of Environment, Forests & Climate Change (with request to upload it on the website of MoEF & CC and forward it to Department of Personnel and Training for display on website of DoPT)
7. All the Zonal Benches of NGT at Chennai, Bhopal, Pune and Kolkata (with a request that this notice may be circulated in all the District Courts of Adjoining Districts and all other Central Govt. Officers located at Chennai, Pune, Bhopal and Kolkata).
8. Website and Notice Board of NGT

Faridkot House, Copernicus Marg, New Delhi-110001

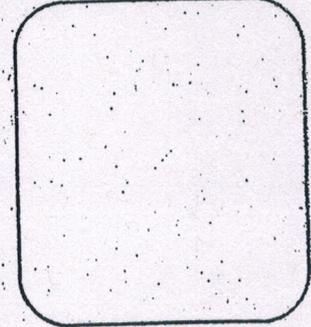
APPLICATION FORM FOR APPOINTMENT ON DEPUTATION BASIS

(Proforma for application for the post advertised on Deputation basis)

Note: (i) The application should be forwarded through proper channel/ the concerned department, with copies of the ACRs and Vigilance Clearance Certificate, signed by the Competent Authority, given at the end of the application form.

(ii) Incomplete, unsigned, and the applications received not on prescribed proforma and after the last date of receipt of applications shall be rejected summarily, without any notice to the candidate.

Post Applied For.....



1. Name (in block letters)

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2. Fathers Name

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3. Postal Address

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Contact No. (Mobile & Landline)

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4. Permanent Address

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.....
.....

(Alternative Contact No.)

.....

5. E-mail id

.....

Fax No.

7.  Date of Birth :

(Mention age as on
~~25.02.2019~~)

Years

Months

Days

8. Date of Superannuation :

9. Present Post :

10. Present Pay Band/
Grade Pay :

11. Educational Qualification:

Exam Passed	Board/ University	Year of Passing	Duration	Subjects	Percentage

12. Professional Qualification:

Exam Passed	Board/ University	Years of Passing	Duration	Subjects	Percentage

3. Details of employment in chronological order (if needed, enclose a separate sheet duly authenticated by your signature in the format given below):

Office/Instt./ Organisation	Post held	Period		Nature of appointment (Regular/Ad hoc/Deputation)	Scale of Pay/Basic Pay/Pay Band with Grade Pay*	Nature of Duties
		From	To			

*Applicants not holding the posts in Pay Band/Grade Pay as per Central Government pay scale should indicate the equivalent pay scale vis-à-vis Central Government pay scales (with proof)

14. In case the present employment is held on deputation, please state

a) The date of initial employment :

b) Period of appointment on deputation with address:

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c) Name of parent office/organization to which you belong

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15. Whether belong to SC/ ST/ OBC/ PH/ Ex-Serviceman :

16. Any Other Information

DECLARATION

17. I solemnly declare and affirm that the information given above is correct to the best of my knowledge and belief. In the event of any information being found false or incorrect or ineligibility being detected before or after the interview/ selection/ engagement, my candidature may be treated as cancelled and, I shall be liable for any action as the Tribunal may deem fit and proper.

18. That I fulfil the requisite conditions in terms of age, Pay Band & GP, regular service, and other qualification for the post applied for i.e.

Date:.....

(Signature)

Place:.....

Recommendation of competent authority

- (i) Service particulars furnished by the applicant are verified from service records and are found correct. Attested copies of ACRs for the past five years are annexed.
- (ii) There is no vigilance case pending or contemplated against the officer.
- (iii) If the officer is selected, he/she shall be relieved within 15 days of receipt of appointment letter.

(Signature of competent authority)